

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NOs. 11 & 49 OF 2014

Dated : 2nd April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 11 of 2014

&

IA no. 14 of 2014

In the matter of

Indian Wind Power Association ... Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission
& Ors. Respondent(s)**

Appeal No. 49 of 2014

&

IA no. 85 of 2014

In the matter of

Indian Wind Turbine Manufacture's Association ...Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Kumar Mihir**

**Counsel for the Respondent(s) : Mr. B.C. Jhiruvengadam
for R.2 to 7
Mr. G.S. Kannur for R.8
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1**

ORDER

We have heard the learned counsel for the parties. Reply is being filed today by the learned counsel for the Respondent No.8 after serving copy on the other side. The learned counsel for the Respondent Nos. 2 to

7 seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 23.04.2014 after serving copy on the other side.

After hearing the learned counsel for the parties, we deem it appropriate to observe that the PPA signed on the basis of the impugned Order dated 10.10.2013, in which tariff has been fixed, shall be subject to the outcome of these Appeals. With this observation I.A. Nos. 14 & 85 of 2014 (Appl. for stay) are disposed of.

The learned counsel for the Appellant is directed to file the Rejoinder, if any, on or before 30.04.2014 after serving copy on the other side.

Now it is submitted by the learned counsel for the parties that Karnataka Renewable Energy Development is also a necessary party in Appeal no. 49 of 2014. Therefore, it is impleaded as Respondent No.7 in Appeal No. 49 of 2014.

It is submitted by the learned counsel for the Respondent No.7 that he is filing Vakalatnama today in the Registry.

The learned counsel for the Appellant is directed to file the amended memo of parties by 07.04.2014.

Post these matters for final disposal on **30.04.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js